

tion to Government officials to examine the question of fixation of an equitable pricing formula for indigenous and imported petroleum consisting of crude oil, natural gas and other petroleum products ?

THE MINISTER OF PETROLEUM AND CHEMICALS AND SOCIAL WELFARE: (SHRI ASOKA MEHTA) (a) and (b). The pricing arrangement implemented from 1st February, 1966 on the recommendations of the Working Group on Oil Prices with the modifications as contained in the Government of India Resolution No.101(26)/65-PPD dated 1st February, 1966, has been extended on the same terms and conditions for a further period of one year from 1-1-1968 to 31-12-1968.

(c) No, Sir.

FERTILIZER PLANT BASED ON LIQUID AMMONIA

***419. SHRI DHIRESWAR KALITA:**
SHRI DEORAO PATIL:
SHRI R. BARUA:

Will the Minister of **PETROLEUM AND CHEMICALS** be pleased to state:

(a) whether Government have decided to revise its earlier decision not to allow the setting up of fertiliser plants based on imported liquid ammonia;

(b) if so, the considerations that weighed with Government in revising the earlier decision;

(c) how many proposals have been submitted by private parties for setting up fertiliser plants which would require import of liquid ammonia; and

(d) whether Government have approved these proposals?

THE MINISTER OF PETROLEUM AND CHEMICALS AND SOCIAL WELFARE (SHRI ASOKA MEHTA): (a) and (b). As explained in the statement laid on the Table of the Sabha on 20-2-1968, the import of ammonia may be allowed on a selective basis, on the merits of a case.

(c) Two detailed proposals have been received.

(d) One proposal has been approved a letter of intent has been issued to the party. The other proposal is under examination.

STOCK OF STORES WITH O. N. G. C.

***420. SHRI PREM CHAND VERMA:**
Will the Minister of **PETROLEUM AND CHEMICALS** be pleased to state:

(a) whether it is a fact that stock of stores with the Oil and Natural Gas Commission which stood at Rs. 16 crores in March, 1963, rose to Rs. 34 crores in 1966 which represented about 50 months requirements;

(b) whether it is also a fact that a very large quantity of stores were stocked which were not required; and

(c) if so, the reasons therefor and the action taken against those responsible for it ?

THE MINISTER OF PETROLEUM AND CHEMICALS AND SOCIAL WELFARE (SHRI ASOKA MEHTA) . (a) to (c) According to the latest physical verification of the inventory and correct classification of the various items in hand, the stock of stores and spares with the Oil & Natural Gas Commission as on 1-4-1966 stood at Rs. 21.57 crores. This is not considered excessive as it represents about 18 months' requirements of the Commission. The stock also includes surplus stores to the extent of Rs. 3.3 crores. These surpluses were the result of imports made during the formative stages of the Commission on the advice of foreign experts. The change in the drilling programme and the drilling policy which became necessary subsequently contributed to the accumulation of these surpluses. Action is in hand to dispose of the surplus stores expeditiously.

**HINDUSTAN HOUSING FACTORY,
NEW DELHI**

2503. SHRI BAL RAJ MADHOK :
Will the Minister of **WORKS, HOUSING AND SUPPLY** be pleased to state :

(a) Whether it is a fact that there was labour trouble in the Hindustan Housing Factory, New Delhi, sometime back;

(b) whether it is also a fact that points under dispute between the labour and management were referred to an Adjudication Board; and

(c) if so, the outcome thereof ?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS, HOUSING AND SUPPLY (SHRI IQBAL SINGH) :

(a) Yes; there was a 'tools down' strike by the workers of the Hindustan Housing Factory Limited during the month of January, 1967, over the issue of grant of dearness allowance.